

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O.A.No.531/2004  
Wednesday this the 14th July 2004

C O R A M:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

K.C.Helan Savithry, W/o P.A.Natrajan  
Bindu Vihar, Mangakkunnu, Kurumandal  
Paravoor Village, Kottam.

(By Advocate Mr.G.Ajayakumar)

Applicant.

Vs.

1. The Union of India represented by  
General Manager, Southern Railway, Madras.
2. The Divisional Manager, Southern Railway,  
Trivandrum.
3. The Senior Divisional Personnel Officer,  
Southern Railway, Thycaud, Trivandrum
4. The Senior Section Engineer  
Southern Railway, Trivandrum.

Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

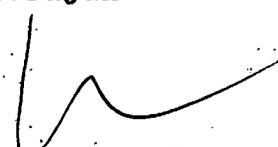
The O.A having been heard on 14.7.2004 and on the same day the Tribunal delivered the following:

O R D E R

HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER.

The contention of the applicant is that she is the legally wedded wife of late Sh.P.A.Natrajan who retired from service on superannuation on 31.10.2000 and passed away on 28.6.2001. The applicant's grievance is that despite her submission of application alongwith necessary documents including the succession certificate from Munsiff's Court Paravoor the family pension and other service benefits have not been granted to her. She has sent several representations and finally Annx.A8 notice dated 9.12.2003 which have not been responded. Aggrieved by the inaction, she has filed this O.A seeking the following relief:

- i) to declare that the applicant is entitled to the family pension and other service benefits due to the deceased Natrajan



- 6 ii) to direct the respondents to disburse the family pension and pension dues of the deceased to the applicant.
- iii) grant such other reliefs as may be prayed for and the court may deem fit to grant; and
- iv) grant the cost of this Original Application.

2. I have heard Shri G.Ajayakumar, the learned counsel for the applicant and Shri Thomas Mathew Nellimoottil, counsel for the respondents.

3. During the course of arguments, the learned counsel for the respondents submitted that they will consider Annx.A8 notice as a representation and other representation if any and give a reply within <sup>Y</sup>the<sup>4</sup> time frame. This Court is of the view that such a measure will meet the end of justice. Therefore, this Court direct the 2nd respondent or any other competent authority as directed by him to consider and dispose of the said representation and give the applicant an appropriate reply within a period of 2 months from the date of receipt of a copy of this order. If necessary a notice of personal hearing may also be given to the applicant and she shall at liberty to produce further documents, if any, to the authority if she so wishes. The O.A is disposed of at the admission stage. In the circumstances no order as to costs.

Dated 14th July 2004.



(K.V.Sachidanandan)  
Judicial Member.

kkj